

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:558
ANSWERED ON:04.05.2000
CARRYING OF INFLAMMABLE ARTICLES IN TRAINS
SULTAN SALAHUDDIN OWAI SI

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware that people are carrying inflammable articles while travelling by rail;
- (b) if so, the number of cases of fire reported in trains due to these inflammable articles during the last three years; and
- (c) the steps being taken to check, that these articles are not carried in trains?

Answer

MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE)

(a) to (c): A Statement is laid on the Table of the Sabha.

Statement referred to in reply to parts (a) to (c) of Starred Question No.558 by Shri SultanSalahuddin Owaisi to be answered in Lok Sabha on 04.05.2000 regarding Carrying of Inflammable articles in trains

(a) & (b): Yes, Sir. Some cases have come to notice. During the last 3 years, six cases of fire in trains on account of carriage of inflammable articles were reported.

(c): Checks are conducted by the railway staff at stations as well as in trains to prevent carriage of inflammable articles. Besides this, extensive publicity is launched through media, public address system and by putting up notices at stations as well as in trains on the subject. The provisions of the Indian Railways Act regarding carriage of inflammable articles were made more stringent when the new Railway Act was brought into force in the year 1989.